

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 8
(IB)-1788(PB)/2018

IN THE MATTER OF:

Sarika Somvanshi and Ors.
Vs.

.... Applicant/petitioner

M/s. R.S. Stones Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 19.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Mr. Nitesh Jain, Adv.

ORDER

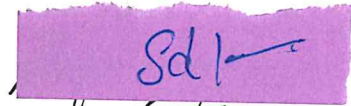
CA-1281(PB)/2020

This is an application filed for extension of CIRP period for further 90 days beyond 180 days which is expiring on 29.02.2020. Ld. Counsel for the applicant states that CoC in its 3rd CoC meeting held on 27.01.2020 at agenda item No. 19 considered the extension of the CIRP period and after deliberation has approved and passed resolution authorizing resolution professional for extension of CIRP period. A copy of the minutes of the said meeting along with the voting sheet, e-voting resolution are annexed with the resolution passed with 100% voting share by the CoC members. Considering the submissions made and documents placed on record, the application is allowed, thereby CIRP period is further extended by 90 days from the expiry of 180 days w.e.f 29.02.2020. Application is allowed and same is disposed of in terms of the above order.

Ld. Counsel further states that intimation along with the documents filed on 17.10.2019 wherein the confirmation of IRP to act as RP was also filed duly approved by the CoC with majority votes. The said appointment of IRP to act as RP was confirmed in the 1st CoC meeting held on 03.10.2019 at agenda No. 10 and the resolution was passed with 63.99% of votes. Considering the documents placed on record, we hereby confirm Mr. Deepak Kumar Aggarwal, IRP to act as RP.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

19.02.2020
Ritu Sharma